

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M.P. AGRO BRK ENERGY FOODS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M.P. AGRO BRK ENERGY FOODS LIMITED
2.	Date of incorporation of corporate debtor	26 th April 2007
3.	Authority under which corporate debtor is incorporated / registered	ROC Gwalior
4.	Corporate Identity Number of Corporate Debtor	U15410MP2007PLC019486
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd Office Address: Plot No. 71 (B & C), Industrial Area, Dewas, Madhya Pradesh, India, 455001
6.	Insolvency commencement date in respect of corporate debtor	04 th April 2024- Date of Hon'ble NCLT Order 05 th April 2024- Date of receipt of Order by IRP
7.	Estimated date of closure of insolvency resolution process	2 nd October 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mrs. Chaya Gupta Registration No. IBBI/IPA-002/N 00984 /2020-2021/13133
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1, Bima Nagar, 202, Almas Dreams Apartment, Near Anand Bazaar, Indore -452018, MP E- Mail: guptachayacs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 911, Apollo Premier, Near Vijay Nagar Square, Indore -452010, M.P. E- Mail: cirp.mpagrobrk@gmail.com
11.	Last date for submission of claims	19 th April 2024 (Being 14 days from the date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Indore Bench has ordered the commencement of a corporate insolvency resolution process of the M.P. AGRO BRK ENERGY FOODS LIMITED on 04.04.2024.

The creditors of M.P. AGRO BRK ENERGY FOODS LIMITED, are hereby called upon to submit their claims with proof on or before 19.04.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class(Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Thanks & Regards


CHAYA GUPTA

Interim Resolution Professional

M.P. AGRO BRK ENERGY FOODS LIMITED

Registration No. IBBI/IPA-002/N 00984 /2020-2021/13133

AFA Valid till 27th June 2024

Date: 08.04.2024

Place: Indore



